

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11601/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District and Sessions Judge,
Golaghat

Dated Guwahati, the 7th December, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ(G)/10996/2024, dated 29.11.2024

Sir,

With reference to the above, I am directed to inform you that Mr. Jafar Md. Azizul Karim Tapadar, Civil Judge (Sr. Div.), Golaghat, has been granted permission to avail Leave Travel Concession (LTC) for the block period 2022-2024 by way of carry forward, for travelling from Golaghat to Chennai (Tamil Nadu) and return, along with his wife Mrs. Ayesha Parveen and dependent son Mr. Aanish Md. Zilqadar, w.e.f. the evening of 11.01.2025 till the evening of 19.01.2025, by the shortest possible route, as per existing Rules.

Further, Mr. Tapadar has been allowed to draw an advance payment of 80% towards his LTC for the block period 2022-2024, together with permission to encash 10 days earned Leave for the proposed LTC as per relevant rules.

Mr. Tapadar may be informed accordingly.

Yours faithfully,

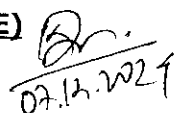


REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11602-11605/2024/A. Dated 7th December, 2024
Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Mr. Jafar Md. Azizul Karim Tapadar, Civil Judge (Sr. Div.), Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


07.12.2024